

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 866**

**TO BE ANSWERED ON THE 7TH FEBRUARY, 2017/ MAGHA 18, 1938 (SAKA)
ILLEGAL TRADE BETWEEN INDIA AND PAKISTAN**

866. SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI):

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Investigation Agency has come across huge illegal trade between India and Pakistan across the LOC to fund terrorist activities in Jammu and Kashmir; and

(b) if so, the details thereof and the steps being taken by the Government to check such illegal activities?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (b): The Central Government had received information about illegal transfer of funds from Pakistan to India through import of California Almonds via cross-LOC mechanisms through Trade Facilitation Centers (TFC) in Jammu and Kashmir. Keeping in view the gravity of the matter the Central Government directed the NIA to take up investigation of this case. The NIA has registered the case as RC-17/2016/NIA/DLI on 16.12.2016.

There is a well established institutional mechanism to effectively deal with illegal activities on the India Pakistan border/Line of Control. The Unlawful Activities (Prevention) Act, 1967 (UAPA) is an effective instrument to combat offences relating to Terrorist Financing. A Terror Funding and Fake Currency Cell has been set up in the National Investigation Agency to investigate Terror Funding cases.
